

67. Aligarh
68. Surender Nagar
69. Chandigarh
70. Soniat
71. Parwanoo

STATEMENT - III

*Placewhere Container Handling Facilities
have been Established*

1. Ludhiana
2. New Delhi (Pragati Maidan)
3. Patparganj, Delhi
4. Guntur
5. Anaparti
6. Guwahati (Amingaon)
7. Bangalore
8. Coimbatore
9. Panipat
10. Moradabad
11. Ahmedabad
12. Hyderabad
13. Pune
14. Port side Container Terminal at Wadi Bunder Bombay
15. JNPT Port (Import) (Bombay)

16. Kalamboli (export) (New Bombay)
17. Bhandup, Bombay
18. Mulund (Bombay)
19. Port side Container Terminal at Tondiarpet Madras.
20. Royapuram, Madras
21. Virugambakkam (Madras)
22. Jaipur
23. Jalandhar
24. Shalimar (Calcutta).

Release of Drug Offenders

1580. SHRI BIJOY KRISHAN HANDIQUE: Will the Minister of FINANCE be pleased to state:

(a) whether more than 2000 drug offenders, nearly 50 per cent of whom are foreigners and currently in Indian jails; are likely to be freed due to international pressure and shortage of judges to hear the cases;

(b) if so, the steps the Government propose to take to prevent the offenders from operating in the drug traffic; and

(c) whether the Government propose to amend the law to distinguish between a major drug offence and a minor one?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No. Sir.

(b) Does not arise.

(c) The law as amended in 1989, provides lesser punishment for offences relating to herbal cannabis and exemption from prosecution for drug addicts volunteering for treatment.

SCICI Suggestions for changes in Indian Fishing Industry

1581. SHRI K.V. THANGKABALU: Will the Minister of FINANCE be pleased to state:

(a) whether Shipping Credit & Investment Corporation of India has made suggestions for radical changes in the fishing Industry;

(b) if so, the details thereof; and

(c) the action taken by the government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No; Sir.

(b) and (c) Does not arise.

12.00 hrs.

RE. MOTION FOR ADJOURNMENT

[English]

MR. SPEAKER: I have to inform the House that I have received 13 notices of adjournment motion regarding failure of the Government to solve the economic problem of the country which has compelled the working class to go on strike against the anti-people and anti-working class economic and industrial policy of the Government from the following members.

The first Member to give the notice was Shri Birsing Mahato. Then, there are other Members who have their notices. Their names are:

1. Shri Ram Vilas Paswan
2. Shri Lokanath Choudhury
3. Shrimati Geeta Mukherjee
4. Shri Indrajit Gupta
5. Shri Somnath Chatterjee
6. Shri Saifuddin Choudhury
7. Shri Basu Deb Acharia
8. Dr. Sudhir Ray
9. Shri Hannan Mollah
10. Dr. (Shrimati) Malini Bhattacharaya
11. Shri Amar Roypradhan
12. Shri Chitta Basu

I shall have to call out the name of the person who is first in the list and then I will call out the name of the person who is next in the list. I shall have to seek the permission of the House before giving consent to move this Adjournment Motion.

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): Nobody is here.

MR. SPEAKER: I am explaining Kalp Nathji. Power Minister is full of Power.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): He has handled very successfully the proposed strike which was to take place in the power sector.

MR. SPEAKER: That is why, he is full of power.

(Interruptions)

MR. SPEAKER: There is one point which I would like to bring to your notice before I put it to the vote of the House. In the Business